GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3848

TO BE ANSWERED ON THE 17TH MARCH, 2020/ PHALGUNA 27, 1941 (SAKA)
PROVING INDIAN CITIZENSHIP

3848. SHRI VASANTHAKUMAR H.:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that Indian Citizens across the country have been asked to prove their Indian Citizenship by the UIDAI and if so, the details thereof;
- (b) whether the UIDAI has authority to ask any Indian Citizen to prove his/her citizenship;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government to resolve this issue?

 ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): Unique Identification Authority of India (UIDAI) on receipt of any complaint from any person or law enforcement agencies about individuals in possession of Aadhaar obtained by any fraudulent means, or by submitting false or fake documents may issue a show cause notice under Regulation 29 of the Aadhaar (Enrolment and Update) Regulations, 2016. In case the allegation is found to be correct after due inquiry, Aadhaar Number is omitted (cancelled) or deactivated (suspended) as the case may be in accordance with Regulations 27 and 28 of Aadhaar (Enrolment and Update) Regulations, 2016.
